BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 44 of 2018 in C.P. (I.B) No. 45/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Pinakin Shah RP.

V/s.

Bank of Baroda

Section of the Companies Act:

Section 33 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Pinglein shal

RP

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2.

ORDER

RP Mr. Pinakin Shah present. None present for Respondent in IA 44/2018.

Applicant filed proof of dispatch of copy of application on Respondent.

Applicant is directed to file proof of service of copy of application.

Application is directed to issue notice of date of hearing along with copy of this order on the representative of corporate Debtor and shall file proof of service.

List the matter on 05.02.2018.

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MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 1st day of February, 2018.